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A3-40745 /2013

Kochi-682 031  
Dated: 27/05/2019

**NOTIFICATION**

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

**Amendment (C.S.No. 65)**

"In the said Rules

- 1) the existing words "three percent" occurring in Rule 11(2) shall be substituted as "Four percent" (w.e.f 19.04.2017) ;
- 2) The existing proviso to sub rule (2) of Rule 11 shall be substituted as follows:  
"provided that the persons with low vision will be eligible for appointment to the categories of Telephone Operator, Lift Operator, Duplicator Operator, Gardener and Office Attendant and the persons with blindness will be eligible for appointment to the posts of Telephone Operator, Duplicator Operator and Office Attendant only".

The above amendment shall come into force with immediate effect"

(By Order)

  
K. Haripal  
Registrar General

**Explanatory Note**

(This does not form part of the amendment but is intended to indicate its general purport)

'The Rights of Persons with Disabilities Act, 2016' provides four percent of reservation to persons with benchmark disabilities in all Government Establishments w.e.f 19.04.2017 i.e., the date from which the Act came into effect. The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act 1995 and the Rights of Persons with Disabilities Act, 2016 provides for reservation to persons with 'blindness'. The Government as per G.O(P) No.1/2013/SJD dated 03.01.2013 have identified posts suitable for appointment of disabled persons complying with the provisions of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. The Honourable the Chief Justice having considered all the aspects in the matter ordered to include the above provisions in the Kerala High Court Service Rules, 2007. Hence, this Notification.

(p.t.o)

To

The Additional Chief Secretary to Government, Home (c) Department,  
 Thiruvananthapuram (with C/L)  
 The Accountant General (A&E), Thiruvananthapuram (with C/L)  
 The Superintendent of Government Presses, Thiruvananthapuram  
 (He is requested to publish the same in the Gazette and  
 forward 100 copies of the amendment to this office)  
 The Director of Kerala Judicial Academy, Athani  
 (The Officer shall bring the contents of this notification to the notice of  
 the Chairperson, Kerala Judicial Academy)  
 The Additional Director of Kerala Judicial Academy, Athani  
 The Registrar (Recruitment and Computerisation), High Court  
 The Joint Registrars, High Court  
 The Deputy Director of the Kerala Judicial Academy, Athani  
 The Assistant Director of the Kerala Judicial Academy, Athani  
 The Deputy Registrars, High Court  
 The Protocol Officer, High Court  
 The Public Relations Officer, High Court  
 The Private Secretary to the Chief Justice, High Court  
 The Finance Officer, High Court  
 The Assistant Registrars & Chief Librarian, High Court  
 The Librarian, Kerala Judicial Academy, Athani  
 The Court Officer to the Chief Justice, High Court  
 The Additional Public Relations Officer, High Court  
 The Accounts Officer, High Court  
 The Personal Assistant to the Chief Justice, High Court  
 The Private Secretaries to Judges, High Court  
 The Confidential Assistants to the Registrars and  
 the Additional Registrar (General Administration), High Court  
 All Sections, High Court  
 The Kerala Judicial Academy, Athani  
 The 'F' Section, High Court (50 copies)  
 The Notice Board, High Court  
 The A1, A2, A4, A5 & A6, A7, A8 and A9 Seats, High Court  
 The Administrative Records Section, High Court  
 The File/Stock File

Copy submitted to :-

The Honourable the Judges